

FIR No. 65/2020
PS: Maurya Enclave
State Vs Shahid Khan
U/s 380/411 IPC

06.05.2020

Present : Ld. APP for the State.
Sh. Himanshu Shekhar Kumar, Ld. counsel for accused
Shahid Khan.

Undertaking as directed, has been furnished. Bail bond is separately
accepted. Matter is disposed off.

Proceedings be sent to concerned Court.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/06.05.2020

FIR No. 32/2020
PS: Bharat Nagar
State Vs Nitin @ Baba
U/s. 356/379/34 IPC

06.05.2020

Present : Ld. APP for the State.
IO in person.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting APP after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

IO has moved an application for release of accused stating that no recovery has been effected from the accused and TIP of accused could not be conducted due to Corona virus situation.

Heard.

On enquiry, IO has expressed his ignorance regarding direction of Ld. CMM, Central vide circular dated 02.05.2020 for conducting TIP of accused through Jail duty MM on particular date. IO has states that he will make fresh efforts to get the TIP of accused conducted through Ld. Jail duty MM.

At this stage, application stands dismissed as withdrawn.

Applications is disposed off.

Copy of order be given dasti to IO.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/06.05.2020

e-FIR No. 9813/2020

PS: Begumpur

State Vs Rahul

U/s. 379/411 IPC

06.05.2020

Present : Ld. APP for the State.

Ld. counsel for accused.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting APP after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for regular bail on behalf of accused Rahul.

Heard on bail application.

Perusal of the record shows that Ld. counsel for accused has not filed Vakalatnama alongwith the bail application and states that he is unable to file the same.

Under such circumstance, the counsel for accused is not duly authorized to address arguments on bail application.

At request, bail application is dismissed as withdrawn.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

Original order and bail application be sent to concerned Court.

(ATUL KRISHNA AGRAWAL)

Duty ACMM: North West

Rohini: Delhi/06.05.2020

FIR No. 335/2020
PS: Rajpark
State Vs Albela & Anr.
U/s. 188/269/270/34 IPC

06.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.
Ld. counsel for accused.

This is an application for seeking modification of order dated 02.05.2020 of the then Ld. Duty MM whereby vehicle bearing No. UP-12AT-1362 on Superdari.

Original order alongwith authority letter as mentioned in the application, is required which are alongwith the original application.

Let court notice be issued to the concerned Ahlmad through Admin Branch for producing the said record on 08.05.2020.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/06.05.2020

e-FIR No. 68/2020
PS: North Rohini
State Vs Vishnu @ Babloo
U/s. 25 Arms Act

06.05.2020

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting APP after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Present : Ld. APP for the State through V.C.

Ld. counsel for accused through V.C.

This is an application for bail of accused Vishnu @ Babloo and for furnishing personal bond.

Reply has been filed by the IO.

Heard on bail application.

During arguments, counsel for accused has submitted that accused is already granted bail vide order dated 03.02.2020 of concerned Court and he has not furnished bail bond till date. Under such circumstances, accused cannot move fresh application for bail.

At this stage, counsel for accused has prayed for furnishing personal bond in view of order dated 03.02.2020. The counsel for accused has however expressed his inability to produce the copy of alleged bail order stating that he does not have copy of the same.

On the other hand, IO has also not reported in his reply that accused is granted bail in this case.

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Under such circumstances, accused cannot be released on furnishing personal bond without bail order being produced. Accordingly, bail application stands dismissed.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

Original order and bail application be sent to concerned Court.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/06.05.2020

FIR No. 130/2020
PS: Prem Nagar
State Vs Mohd. Ahmed
U/s. 380/457 IPC

06.05.2020

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting APP after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Present : Ld. APP for the State through V.C.
Ld. counsel for accused through V.C.

This is an application for regular bail on behalf of accused Mohd. Ahmed.

Reply has been filed by the IO.

Heard on bail application.

As per the allegations, the applicant/accused alongwith co-accused Sandeep committed theft in MCD Boys School and took away one Monitor, one LED and one UPS. The accused was apprehended on the same day alongwith the stolen articles. Prima facie, the allegations are well founded. Hence, accused is not entitled to grant of regular bail at this stage.

At this stage, counsel for accused has prayed for interim bail in view of orders of Hon'ble Supreme Court and Hon'ble High Court taking into consideration, the corona virus situation in the country. The offence alleged against the accused is for committing house breaking/house trespass u/s 457 IPC in order to commit theft. Hence, the offence is punishable under second part of Section 457 IPC for a period of imprisonment which may extend to 14 years.

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Hence, accused is not entitled even to interim bail. Bail application of accused is dismissed.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

Original order and bail application be sent to concerned Court.

(ATUL KRISHNA AGRAWAL)

Duty ACMM: North West

Rohini: Delhi/06.05.2020

FIR No. 299/19
PS: North Rohini
State Vs Mohit @ Deepak
U/s. 379/356/411/34 IPC

06.05.2020

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting APP after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Present : Ld. APP for the State through V.C.
Ld. counsel for accused through V.C.

This is an application seeking release of accused on furnishing personal bond in view of minutes dated 07.04.2020 of Hon'ble High Powered Committee.

File has been taken up in view of order dated 02.05.2020 of the then Ld. Duty MM.

Heard submission.

Perusal of the record shows that vide order dated 06.12.2019, accused has been granted bail by concerned Court on furnishing bail bond of Rs. 15,000/- with one surety of like amount. The accused has not been able to furnish bail bond in absence of surety.

In view of minutes dated 07.04.2020 of Hon'ble High Powered Committee and subsequent directions of Hon'ble Delhi High Court, the accused is permitted to be released from J/C on furnishing personal bond of Rs. 15,000/- to the satisfaction of concerned Jail Superintendent without insisting for production of surety.

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Accused shall however be bound by directions as given by Hon'ble Delhi High Court in this regard.

Application is disposed off accordingly.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

Original order and bail application be sent to concerned Court.

Copy of order be also sent to Jail Superintendent for information and compliance.

(ATUL KRISHNA AGRAWAL)

Duty ACMM: North West

Rohini: Delhi/06.05.2020

FIR No. 174/2020
PS: Mangolpuri
State Vs Deepak
U/s. 379 IPC

06.05.2020

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting APP after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Present : Ld. APP for the State through V.C.
Ld. counsel for accused through V.C.

This is an application for bail of accused Deepak

Reply has been filed by the IO.

Heard on bail application.

As per the report filed by Jail Superintendent, the applicant/accused is not only wanted in the present case but is also in J.C. in case FIR No. 185/2020, u/s 25/54/59 Arms Act, PS Mangolpuri. Hence, accused cannot be granted interim bail as no sufficient ground for urgency has been mentioned. As regards, regular bail of accused, considering the previous involvements of accused in different criminal cases, I am not inclined to grant bail to accused even on merits. Accordingly, application stands dismissed.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

Original order and bail application be sent to concerned Court.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/06.05.2020

FIR No. 48/2020
PS: Ashok Vihar
U/s. 376 IPC

06.05.2020

Fresh Chargesheet received.

Present : Ld. APP for the State.

IO in person.

Accused Rahul @ Narender is stated to be on Court bail.

Put up for consideration before the concerned court on
20.05.2020.

(ATUL KRISHNA AGRAWAL)

Duty ACMM: North West

Rohini: Delhi/06.05.2020

FIR No. 156/2020
PS: Prem Nagar
U/s 363/376 IPC & 6 POCSO Act
State Vs Ice Mahavat

06.05.2020

An application for recording of statement u/s 164 Cr.P.C. of victim has been put up before me by the IO PSI Babita, being Duty ACMM, NW for today. The said application is taken up by the undersigned for disposal, today itself.

Present: Ld. APP for State
Victim 'R' with IO PSI Babita.

By these proceedings, I shall dispose off the said application. IO has appeared before me along with victim. It is submitted by IO that statement of "R" be recorded for further investigation of this case. IO has also identified the victim.

Let statement of IO be recorded in this regard.

Statement of IO/ PSI Babita, PS Prem Nagar, Delhi.

On SA

I am IO in the present case and I identify victim "R" who is present in the court. It is requested that statement of victim u/s 164 Cr.P.C. may kindly be recorded.

RO&AC

(A. K. AGRAWAL)
Duty ACMM (NW)/ Rohini

At this stage, statement of IO recorded. Since statement has to be recorded u/s 164 Cr.P.C. further proceedings shall be conducted in camera. All the court officials and IO are asked to vacate the court till the time statement is recorded and accordingly, the court officials and IO have left the court room. Now only the undersigned and victim are present in the court. No one from outside can see the proceedings of the chamber. I have explained to the victim that I am a Judge and not a police official and so the victim need not feel threatened or otherwise compelled to give incorrect statement in any manner, to which the victim has acknowledged.

Statement of

S/o D/o

aged about years R/o

Q1. What do you do?

Ans.

Q2. Who has come alongwith you?

Ans.

Q3. Do you want to give your statement?

Ans.

Q4. Are you giving your statement voluntarily out of your free will? Has anyone threatened, induced or compelled you to give your statement in any manner, whatsoever?

Ans.

Q5. Do you understand the meaning and significance of taking oath?

Ans.

I am satisfied that the victim is in a relaxed frame of mind and will depose about the facts truthfully, before me. Now I shall proceed to record statement u/s 164 Cr.P.C. in vernacular in the manner as stated by victim.

FIR No. 156/2020
PS: Prem Nagar
U/s 363/376 IPC & 6 POCSO Act
State Vs Ice Mahavat

At this stage, statement of victim u/s 164 Cr.P.C. is recorded.
Application is disposed off.

Ahlmad is directed to send the original proceedings to the concerned court in sealed cover bearing seal of this court through the Office of Ld. CMM/NW.

Copy of this order be given to IO.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/06.05.2020